

RATIFIED

Minutes of Meeting No.16/12 scheduled on 01.11.2011 of Norms Committee(NC-I) (DES.I Section)

The meeting No. 16/12 of the Norms Committee (NC-I) for the licensing year 2011-2012 was held on 01.11.2011 under the Chairmanship of Sh. N.P.S. Monga, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009–2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh B. C. Nayak. D.O.	429A	23063321 Extn.3318	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A		DC(MSME),N.B.
4.	Sh. A.K. Mishra, AIA		23063332	M/o Steel, U.B.
5.	Sh. G. Parthasarathi, Dy.DGFT	312	23061563 Extn.301	DGFT, U.B.
6.	Sh. B.K. Sachdeva, FTDO	404	23061562 Ext.265	DGFT, U.B.

I -The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under: -

At the outset, the Chairman reminded that several times all members of the Committee to send a soft copy of their D.L./comments/remarks either in floppy/CD/or by e-mail (bk. sachdeva@nic.in) immediately after the meeting of NC-I. He also advised all members to return the draft Minutes with in two days of their receipt. This would facilitate preparation and ratification of Minutes and reduce the time gap in communication of decisions to firms/R.As.

1	Case No.:18/41/80-ALC2/2009	Party Name:KE-BURGMANN FLEXIBLES INDIA PVT.LTD.,	Meet No/Date:16/80-ALC2/2011 01.11.2011	Status: Deferred
	HQ File :01/80/050/00639/AM10/	RLA File :04/24/040/00247/AM10/	Lic.No/Date:0410110339 22.12.2009	Defer Date:13.12.2011
	Decision : The Committee observed that the comments called for from C & PC have not been received despite several reminders. The Committee, therefore, decided to address a D.O. letter from Addl. D.G. to Joint Secretary, C&PC for expediting their comments immediately. The case may be re-listed on 13.12.2011.			

2	Case No.:16/42/80-ALC2/2009	Party Name:KOMET PRECISION TOOLS INDIA PVT LTD.,	Meet No/Date:16/80-ALC2/2011 01.11.2011	Status: Deferred
	HQ File :01/80/050/00662/AM10/	RLA File :07/24/040/00381/AM10/	Lic.No/Date:0710069369 11.01.2010	Defer Date:13.12.2011
	Decision : The Committee decided to forward a copy of firm's reply dated 13.10.2011 to DHI for examination and comments. On the request of the firm, the Committee also decided to ask the firm to appear before the NC to explain their case in person along with technical expert and full facts of the case. The case may be re-listed on 13.12.2011.			

	Case No.:19/18/80-ALC2/2010	Party Name:STARION INDIA P.LTD	Meet No/Date:16/80-ALC2/2011 01.11.2011	Status: Deferred
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3	HQ File :01/80/050/00272/AM11/	RLA File :31/24/040/00028/AM11/	Lic.No/Date:3110043412 31.05.2010	Defer Date:13.12.2011
	Decision : The Committee observed that the firm's has not replied to the DIT's letter dated 13.10.2011 with regard to usage of Natural PoM (Polyacetal Resin), Master Batch Black & Master Batch Blue in manufacturing CD Drives. The Committee, therefore, decided to issue a reminder to the firm for expediting the said information to DIT and this office failing which their case will be rejected without any further notice. The case may be re-listed on 13.12.2011.			

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Case No.:27/11/80-ALC2/2010	Party Name:FREEDOM OPHTHALMIC PRIVATE LIMITED,	Meet No/Date:16/80- ALC2/2011 01.11.2011	Status: Approved
HQ File :01/80/050/00173/AM11/	RLA File :04/24/040/00036/AM11/	Lic.No/Date:0410114329 07.06.2010	
Decision : As per the written comments of C&PC received vide their O.M. No.46011/79/2010-PC-II dated 28.09.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-			
Item to be Exported		Quantity	
Hydrophilic Acrylic Foldable Intraocular Lens		1 No.	
Raw-material Recommended for Import		Quantity	
1. Hydrophilic Acrylic (Dia 14.45 mm +/- 10%, weight 0.63 gm +/-10%, thickness 3.00 mm)		1.106 No.	
2. Relevant Lens Holder		Net+1%	
3. Relevant Injector		Net+1%	
4. Relevant Lens Injection Cartridge		Net+1%	
5. Optical wax for Lens Blocking/Diamond Tool		4% FOB value of export	

The RLA may take necessary action accordingly.

5	Case No.:15/18/80-ALC2/2010	Party Name:INDUS PRO AUTO ENGINEERS PVT.LTD.	Meet No/Date:16/80- ALC2/2011 01.11.2011	Status: Deferred
	HQ File :01/80/050/00268/AM11/	RLA File :05/23/040/00054/AM11/	Lic.No/Date:0510266316 17.06.2010	Defer Date:13.12.2011
Decision : The Committee decided to forward a copy of firm's reply dated 31.10.2011 to DHI for examination and comments. The case may be re-listed on 13.12.2011.				

6	Case No.:45/18/80-ALC2/2010	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:16/80- ALC2/2011 01.11.2011	Status: Deferred
	HQ File :01/80/050/00298/AM11/	RLA File :06/24/040/00018/AM11/	Lic.No/Date:0610018429 07.07.2010	Defer Date:13.12.2011
Decision : The Committee observed that the comments called for from Min. of Defence have not been received despite several reminders. The Committee, therefore, decided to address a D.O. letter from Addl. D.G. to Secretary, Min. of Defence for expediting their comments immediately. The case may be re-listed on 13.12.2011.				

	Case No.:47/18/80-ALC2/2010	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:16/80- ALC2/2011 01.11.2011	Status: Deferred
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7	HQ File :01/80/050/00300/AM11/	RLA File :06/24/040/00017/AM11/	Lic.No/Date:0610018428 07.07.2010	Defer Date:13.12.2011
	Decision : The Committee observed that the comments called for from Min. of Defence have not been received despite several reminders. The Committee, therefore, decided to address a D.O. letter from Addl. D.G. to Secretary, Min. of Defence for expediting their comments immediately. The case may be re-listed on 13.12.2011.			
8	Case No.:21/18/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:16/80- ALC2/2011 01.11.2011	Status: Deferred
	HQ File :01/80/050/00274/AM11/	RLA File :61/24/040/00029/AM11/	Lic.No/Date:6110000472 15.07.2010	Defer Date:13.12.2011
	Decision : The Committee noted a I.D. Note dated 14.10.2011 has been sent to DHI for re-examine their comments received vide their U.O. Note No.3(29)/09-TSW(B)534 dated 15.09.2011. The Committee once again decided to remind DHI for re-examine their comments with reference to deletion of certain items and to re-list their case on 13.12.2011.			
9	Case No.:29/22/80-ALC2/2010	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:16/80- ALC2/2011 01.11.2011	Status: Deferred
	HQ File :01/80/050/00340/AM11/	RLA File :06/24/040/00022/AM11/	Lic.No/Date:0610018565 21.07.2010	Defer Date:13.12.2011
	Decision : The Committee observed that the comments called for from Min. of Defence have not been received despite several reminders. The Committee, therefore, decided to address a D.O. letter from Addl. D.G. to Secretary, Min. of Defence for expediting their comments immediately. The case may be re-listed on 13.12.2011.			
10	Case No.:30/22/80-ALC2/2010	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:16/80- ALC2/2011 01.11.2011	Status: Deferred
	HQ File :01/80/050/00341/AM11/	RLA File :06/24/040/00023/AM11/	Lic.No/Date:0610018566 21.07.2010	Defer Date:13.12.2011
	Decision : The Committee observed that the comments called for from Min. of Defence have not been received despite several reminders. The Committee, therefore, decided to address a D.O. letter from Addl. D.G. to Secretary, Min. of Defence for expediting their comments immediately. The case may be re-listed on 13.12.2011.			
11	Case No.:33/35/80-ALC2/2010	Party Name:SHETRON METROPAK PVT.LTD,	Meet No/Date:16/80- ALC2/2011 01.11.2011	Status: Deferred
	HQ File :01/80/050/00660/AM11/	RLA File :07/21/040/00279/AM11/	Lic.No/Date:0710073152 23.07.2010	Defer Date:13.12.2011
	Decision : The Committee noted that R.A. was informed vide our letter dated 05.10.2011 that SION C-777 does not pertain to the export/import items under subject advance authorization. The Committee once again decided to remind the R.A. through D.O. from DDG. The case may deferred and to re-list the case on 13.12.2011			
	Case No.:8/21/81-ALC2/2010	Party Name:MAGNETI MARELLI UM ELECTRONICS SYSTEMS PVT.LTD.,	Meet No/Date:16/80- ALC2/2011 01.11.2011	Status: Deferred

12	HQ File :01/81/050/00123/AM11/	RLA File :05/24/040/00172/AM11/	Lic.No/Date:0510270168 10.08.2010	Defer Date:13.12.2011
Decision : The Committee observed that reply of the firm has been sent to DIT on 29.10.2011. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 13.12.2011.				

13	Case No.:46/22/80-ALC2/2010	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:16/80- ALC2/2011 01.11.2011	Status: Deferred
	HQ File :01/80/050/00357/AM11/	RLA File :05/24/040/00178/AM11/	Lic.No/Date:0510270834 18.08.2010	Defer Date:13.12.2011
	Decision : The Committee observed that the firm's has not replied to the DIT's letter dated 05.10.2011 with regard to usage of import items at S.No. 2, 7, 27, 36 and 40 of the import list to enable further processing of the proposal. The Committee, therefore, decided to issue a reminder to the firm for expediting the said information to DIT and this office failing which their case will be rejected without any further notice. The case may be re-listed on 13.12.2011.			

14	Case No.:51/22/80-ALC2/2010	Party Name:PURVA OVERSEAS	Meet No/Date:16/80- ALC2/2011 01.11.2011	Status: Rejected
	HQ File :01/80/050/00362/AM11/	RLA File :13/24/040/00018/AM11/	Lic.No/Date:1310033038 20.08.2010	
	Decision : The Committee noted that the firm has not furnished a specific reply/information as to why the Export product weight is more than import weight though the firm has claimed wastage of 3% & at column 1b of Appendix 11A of the application the firm has not mentioned about any indigenous input. The firm had also failed to avail the opportunity to explain the case in a personal hearing held on 17.05.2011. The Committee, therefore, decided to reject the case as the firm failed to furnish reply/information to the deficiencies raised by this Office. The R.A. may be take action accordingly.			

15	Case No.:24/29/80-ALC2/2010	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:16/80- ALC2/2011 01.11.2011	Status: Deferred
	HQ File :01/80/050/00459/AM11/	RLA File :03/94/040/00501/AM11/	Lic.No/Date:0310591600 08.09.2010	Defer Date:13.12.2011
	Decision : The Committee observed that the firm's has not replied to the DIT's letter dated 10.10.2011 with regard to usage of import items at S.No. 15, 24, 27, 29 and 31 of the import list in the export product to enable to process the case further. The Committee, therefore, decided to issue a reminder to the firm for expediting the said information to DIT and this office, failing which their case will be rejected without any further notice. The case may be re-listed on 13.12.2011.			

16	Case No.:29/29/80-ALC2/2010	Party Name:BIRLA ERICSSON OPTICAL LTD.,	Meet No/Date:16/80- ALC2/2011 01.11.2011	Status: Deferred
	HQ File :01/80/050/00464/AM11/	RLA File :11/24/040/00038/AM11/	Lic.No/Date:1110023211 16.09.2010	Defer Date:13.12.2011

Decision : The Committee observed that the firm's has not replied to the DIT's letter dated 10.10.2011 with regard to provide the specification sheets for the export product along with the justification for the wastage of import material in the manufacturing process to enable further processing of the proposal. The Committee, therefore, decided to issue a **reminder** to the firm for expediting the said information to DIT and this office, failing which their case will be rejected without any further notice. The case may be re-listed on 13.12.2011.

17	Case No.:12/27/80-ALC2/2010	Party Name:AIR LIQUIDE ENGINEERING INDIA PVT LTD.,	Meet No/Date:16/80-ALC2/2011 01.11.2011	Status: Deferred
	HQ File :01/80/050/00409/AM11/	RLA File :09/24/040/00253/AM11/	Lic.No/Date:0910043538 17.09.2010	Defer Date:13.12.2011
Decision : The representatives of the firm Shri Shiva Prasad.L., Senior Engineer (Projects) appeared before the Committee for personal hearing and explained their case. The representative of the firm was requested to furnish the relevant details sought by DIPP in the meeting within 15 days. The Committee therefore, decided to defer the case and to re-list the case on 13.12.2011.				

18	Case No.:29/27/80-ALC2/2010	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:16/80-ALC2/2011 01.11.2011	Status: Deferred
	HQ File :01/80/050/00426/AM11/	RLA File :03/95/040/00354/AM11/	Lic.No/Date:0310593772 24.09.2010	Defer Date:13.12.2011
Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 13.12.2011.				

19	Case No.:30/27/80-ALC2/2010	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:16/80-ALC2/2011 01.11.2011	Status: Deferred
	HQ File :01/80/050/00427/AM11/	RLA File :03/95/040/00360/AM11/	Lic.No/Date:0310593860 24.09.2010	Defer Date:13.12.2011
Decision : The Committee decided to ask DHI to re-examine their comments dated 10.08.2011 & give justification for recommendation pertaining to import item No. 6 & 8 to 10 in respect of the subject advance authorization. The case may be re-listed on 13.12.2011.				

20	Case No.:6/35/80-ALC2/2010	Party Name:GATRAY ENVIROTECH SYSTEMS	Meet No/Date:16/80-ALC2/2011 01.11.2011	Status: Deferred
	HQ File :01/80/050/00633/AM11/	RLA File :31/24/040/00144/AM11/	Lic.No/Date:3110045144 20.10.2010	Defer Date:13.12.2011
Decision : The Committee observed that the comments called for from Min. of Defence have not been received despite several reminders and D.O. from Addl D.G. to Joint. Secretary. The Committee, therefore, decided to address a D.O. letter from remind them through Addl. D.G. to Secretary, Min. of Defence for expediting their comments immediately. The case may be re-listed on 13.12.2011.				

21	Case No.:22/35/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:16/80-ALC2/2011 01.11.2011	Status: Deferred
	HQ File :01/80/050/00649/AM11/	RLA File :04/24/040/00194/AM11/	Lic.No/Date:0410118622 04.11.2010	Defer Date:13.12.2011

Decision : The Committee noted that the firm's reply dated 27.09.2011 after personal hearing in the case has been sent to DHI on 11.10.2011. The Committee therefore decided to await the comments of DHI and to re-list the case on 13.12.2011.

22	Case No.:2/32/80-ALC2/2010	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:16/80-ALC2/2011 01.11.2011	Status: Deferred
	HQ File :01/80/050/00543/AM11/	RLA File :03/95/040/00446/AM11/	Lic.No/Date:0310600429 08.11.2010	Defer Date:13.12.2011
Decision : The Committee observed that the firm has not replied to this office letter dated 05.10.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 13.12.2011				

23	Case No.:25/35/80-ALC2/2010	Party Name:L&T - MHI TURBINE GENERATORS PVT.LTD.	Meet No/Date:16/80-ALC2/2011 01.11.2011	Status: Deferred
	HQ File :01/80/050/00652/AM11/	RLA File :03/95/040/00545/AM11/	Lic.No/Date:0310601333 15.11.2010	Defer Date:13.12.2011
Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 13.12.2011.				

24	Case No.:53/35/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:16/80-ALC2/2011 01.11.2011	Status: Deferred
	HQ File :01/80/050/00680/AM11/	RLA File :61/24/040/00067/AM11/	Lic.No/Date:6110000536 01.12.2010	Defer Date:13.12.2011
Decision : The Committee noted that the firm's reply dated 27.09.2011 after personal hearing in the case has been sent to DHI on 11.10.2011. The Committee therefore decided to await the revise comments of DHI and to re-list the case on 13.12.2011.				

25	Case No.:45/35/80-ALC2/2010	Party Name:BOSCH LIMITED,	Meet No/Date:16/80-ALC2/2011 01.11.2011	Status: Deferred
	HQ File :01/80/050/00672/AM11/	RLA File :07/24/040/00332/AM11/	Lic.No/Date:0710075865 07.12.2010	Defer Date:13.12.2011
Decision : The Committee decided to forward a copy of firm's reply dated 24.10.2011 to DHI for examination and comments. The case may be re-listed on 13.12.2011.				

26	Case No.:36/35/80-ALC2/2010	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:16/80-ALC2/2011 01.11.2011	Status: Deferred
	HQ File :01/80/050/00663/AM11/	RLA File :05/23/040/00263/AM11/	Lic.No/Date:0510279826 20.12.2010	Defer Date:13.12.2011
Decision : The Committee noted that the firm's application has been sent to DIPP on 05.10.2011. The Committee, decided to forward the firm's application to DC(MSME) for examination and comments as the case does not pertain to them and to re-list the case on 13.12.2011.				

27	Case No.:44/35/80-ALC2/2010	Party Name:EUROFLEX TRANSMISSIONS(INDIA) PVT.LTD.,	Meet No/Date:16/80-ALC2/2011 01.11.2011	Status: Deferred
	HQ File :01/80/050/00671/AM11/	RLA File :09/24/040/00418/AM11/	Lic.No/Date:0910044876 24.12.2010	Defer Date:13.12.2011
Decision : The representative of the DHI informed the Committee that they have received the firm's reply on 11.10.2011 and case is under study. The Committee, therefore, decided to defer the consideration and to re-list the case on 13.12.2011.				

28	Case No.:67/35/80-ALC2/2010	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:16/80-ALC2/2011 01.11.2011	Status: Deferred
	HQ File :01/80/050/00694/AM11/	RLA File :02/24/040/00175/AM11/	Lic.No/Date:0210152785 29.12.2010	Defer Date:13.12.2011
Decision : The Committee noted the deficiency raised by DC(MSME) vide their U.O. Note No. 23(13)/2011-CHEM/401 dated 09.11.2011 and decided to seek the clarification/details from the firm. The case may be re-listed on 13.12.2011.				

29	Case No.:23/36/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:16/80-ALC2/2011 01.11.2011	Status: Deferred
	HQ File :01/80/050/00722/AM11/	RLA File :61/24/040/00072/AM11/	Lic.No/Date:6110000544 04.01.2011	Defer Date:13.12.2011
Decision : The Committee noted that the firm's reply dated 22.09.2011 after personal hearing in the case has been sent to DHI on 11.10.2011. The Committee therefore decided to await the revise comments of DHI and to re-list the case on 13.12.2011.				

30	Case No.:27/1/80-ALC2/2011	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:16/80-ALC2/2011 01.11.2011	Status: Deferred
	HQ File :01/80/050/00910/AM11/	RLA File :06/24/040/00051/AM11/	Lic.No/Date:0610020480 07.01.2011	Defer Date:13.12.2011
Decision : The Committee observed that the comments called for from Min. of Defence have not been received despite several reminders. The Committee, therefore, decided to address a D.O. letter from Addl. D.G. to Secretary, Min. of Defence for expediting their comments immediately. The case may be re-listed on 13.12.2011.				

31	Case No.:2/38/80-ALC2/2010	Party Name:JMT AUTO LIMITED.,	Meet No/Date:16/80-ALC2/2011 01.11.2011	Status: Approved
	HQ File :01/80/050/00772/AM11/	RLA File :02/24/040/00166/AM11/	Lic.No/Date:0210153535 14.01.2011	
Decision : As per the written comments of DIPP received vide their U.O. Note dated 01.11.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Words “ Part No. 120168218” to be suffixed with the description of export product. 2. Quantity of import item at Sl.No. 1 to be allowed as 180 Nos. on net to net basis. However, duty free weight of this item to be restricted to 7938 Kgs. inclusive of 115 % wastage after 20 % recovery. The RLA may take necessary action accordingly.				

	Case No.:14/58/80-ALC2/2010	Party Name:VASUNDRA MANUFACTURING SYSTEMS PVT.LTD,	Meet No/Date:16/80- ALC2/2011 01.11.2011	Status: Deferred
32	HQ File :01/80/050/00784/AM11/	RLA File :07/21/040/00786/AM11/	Lic.No/Date:0710077109 03.02.2011	Defer Date:13.12.2011
Decision : The Committee decided to forward a copy of firm's reply received on 01.11.2011 to DC(MSME) for examination and comments. The case may be re-listed on 13.12.2011.				

Decision : The Committee deliberated the written comments of DHI received vide their U.O. No.3(29)/09-TSW(B)/539 & 654 dated 16.09.2011 & 02.11.2011 and decided to ratify the norms in respect of the subject advance authorization as under:-

Exports:-

1. Electro Static Presipitator - 8 Nos
2. Air Pre Heater - 4 Nos
3. FAN - 16 Nos
4. Dampers & gates - 128 Nos & 96 Nos.

The total weight is 22747 MT and the same may be incorporated in the licence.

Import:

Item No.	Name	Qty recommended
1	CS Plate	2000 MT with 3% wastage as applied for
2	A S Plate	800 MT with 4% wastage as applied for
3	Haste Alloy Sheet	14 MT with 2% wastage as applied for
4	CS Pipe	800 MT with 2% wastage as applied for
5	SS wires SS rounds	66.26 MT with nil wastage 11.5 MT with 10% wastage
6 to 55 except 24,35,48,51,53	Components	To be allowed under GN-4
24,35,48,51,53	Tools	To be allowed on net to net basis with accountability clause
50	Engg drawing	To be deleted

The RLA may take necessary action accordingly.

Case No.: 31/38/80-ALC2/2010	Party Name: STARION INDIA P.LTD	Meet No/Date: 16/80-ALC2/2011 01.11.2011	Status: Deferred
HQ File :01/80/050/00801/AM11/	RLA File :31/24/040/00239/AM11/	Lic.No/Date:3110046834 09.02.2011	Defer Date:13.12.2011
Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 13.12.2011.			

Case No.: 32/38/80-ALC2/2010	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date: 16/80-ALC2/2011 01.11.2011	Status: Approved
HQ File :01/80/050/00802/AM11/	RLA File :03/94/040/00930/AM11/	Lic.No/Date:0310615112 09.02.2011	

Decision : As per the written comments of DIPP received vide their U.O. Note dated 01.11.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

1. Net empty export weight of 14524 Kgs. may be specified with the quantity of export product.
2. Word "Relevant" may be prefixed with the description of import item and its quantity may be allowed as 17632 Mtrs. (12484 Kgs.) inclusive of 2 % wastage.

The RLA may take necessary action accordingly.

38	Case No.:22/1/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:16/80-ALC2/2011 01.11.2011	Status: Deferred
	HQ File :01/80/050/00905/AM11/	RLA File :04/24/040/00244/AM11/	Lic.No/Date:0410121548 11.02.2011	Defer Date:13.12.2011
	Decision : The Committee noted the written comments of DHI received vide their U.O. Note No.3(40)/10-TSW(B)/641 dated 24.10.2011 and decided to consider the case in the next meeting as A.A. No. 0410121550 is yet to be ratified. The case may be re-listed on 13.12.2011.			

39	Case No.:32/1/80-ALC2/2011	Party Name:PSK ENGINEERING PVT LTD	Meet No/Date:16/80-ALC2/2011 01.11.2011	Status: Deferred
	HQ File :01/80/050/00915/AM11/	RLA File :07/24/040/00449/AM11/	Lic.No/Date:0710077436 18.02.2011	Defer Date:13.12.2011
	Decision : The Committee decided to forward a copy of firm's reply dated 27.10.2011 to DIPP for examination and comments. The case may be re-listed on 13.12.2011.			

40	Case No.:31/1/80-ALC2/2011	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:16/80-ALC2/2011 01.11.2011	Status: Deferred
	HQ File :01/80/050/00914/AM11/	RLA File :07/24/040/00465/AM11/	Lic.No/Date:0710077482 21.02.2011	Defer Date:13.12.2011
	Decision : The Committee noted that the firm has requested on phone for postponement of personal hearing . The Committee, therefore, decided to advise the firm to appear before NC on 13.12.2011 to explain their case in person along with information sought from them and facts of the case. The case may be re-listed on 13.12.2011.			

41	Case No.:4/1/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:16/80-ALC2/2011 01.11.2011	Status: Deferred
	HQ File :01/80/050/00886/AM11/	RLA File :04/24/040/00298/AM11/	Lic.No/Date:0410122003 28.02.2011	Defer Date:13.12.2011
	Decision : The Committee observed that the firm has not replied to this office letter dated 10.10.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 13.12.2011.			

42	Case No.:30/7/80-ALC2/2011	Party Name:L&T - MHI TURBINE GENERATORS PVT.LTD.	Meet No/Date:16/80-ALC2/2011 01.11.2011	Status: Deferred
	HQ File :01/80/050/00126/AM12/	RLA File :02/05/040/00045/AM11/	Lic.No/Date:0210620126	Defer

12	HQ File :01/80/050/00150/AM12/	RLA File :03/95/040/00745/AM11/	Lic.No/Date:0310020150	08.03.2011	DEC1	Date:13.12.2011
	Decision : The Committee observed that the firm has not replied to this office letter dated 05.10.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 13.12.2011.					

43	Case No.: 1/1/80-ALC2/2011	Party Name:MHI-VST DIESEL ENGINES PVT.LTD,	Meet No/Date:16/80-ALC2/2011 01.11.2011	Status: Approved
	HQ File :01/80/050/00883/AM11/	RLA File :07/24/040/00492/AM11/	Lic.No/Date:0710078026 14.03.2011	
	Decision : As per the written comments of DHI received vide their U.O. Note No. 3(32)/11-TSW(B) dated 13.10.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under GN-4.			
	The RLA may take necessary action accordingly.			

44	Case No.: 6/1/80-ALC2/2011	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:16/80-ALC2/2011 01.11.2011	Status: Deferred
	HQ File :01/80/050/00888/AM11/	RLA File :03/94/040/00831/AM11/	Lic.No/Date:0310621241 15.03.2011	Defer Date:13.12.2011
	Decision : The Committee observed that the firm has not replied to this office letter dated 05.10.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 13.12.2011.			

45	Case No.: 12/1/80-ALC2/2011	Party Name:MINDA SILCA ENGINEERING LTD.	Meet No/Date:16/80-ALC2/2011 01.11.2011	Status: Deferred
	HQ File :01/80/050/00894/AM11/	RLA File :05/24/040/00419/AM11/	Lic.No/Date:0510286112 15.03.2011	Defer Date:13.12.2011
	Decision : The Committee observed that the firm has not replied to this office letter dated 10.10.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 13.12.2011.			

46	Case No.: 28/7/80-ALC2/2011	Party Name:PRIJAI HEAT EXCHANGERS PVT. LTD.	Meet No/Date:16/80-ALC2/2011 01.11.2011	Status: Rejected
	HQ File :01/80/050/00134/AM12/	RLA File :03/95/040/01024/AM11/	Lic.No/Date:0310622823 23.03.2011	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter dated 26.08.2011 and subsequent reminder dated 05.10.2011 calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.			
	The RLA may take necessary action accordingly.			

	Case No.: 16/10/80-ALC2/2011	Party Name:THE TATA POWER	Meet No/Date:16/80-	Status:
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47	Case No.:10/10/10/80-ALC2/2011	Party Name:THE TATA POWER COMPANY LTD	Meet No/Date:10/80-ALC2/2011 01.11.2011	Status: Deferred
	HQ File :01/80/050/00211/AM12/	RLA File :07/24/040/00012/AM12/	Lic.No/Date:0710078667 19.04.2011	Defer Date:13.12.2011
	Decision : The Committee observed that the firm's has not replied to the DIT's letter dated 12.9.2010 and their reminder dated 11.10.2011 with regard to brief description of the export products, usage of the import item in the export product, details of the end product where the export product would be used and justification for the wastage of import items involved in the manufacturing process. The Committee, therefore, decided to issue a final reminder to the firm for expediting the said information to DIT and this office failing which their case will be rejected without any further notice. The case may be re-listed on 13.12.2011.			

48	Case No.:42/7/80-ALC2/2011	Party Name:THYSSENKRUPP INDUSTRIES INDIA PVT.LTD	Meet No/Date:16/80-ALC2/2011 01.11.2011	Status: Approved
	HQ File :01/80/050/00148/AM12/	RLA File :31/83/040/00002/AM12/	Lic.No/Date:3110048061 10.05.2011	
	Decision : The Committee deliberated the written comments of DHI received vide their U.O. Note No.3(127)09/TSW(B)618 dated 13.10.2011 and decided to ratify the norms in respect of the subject advance authorization as under:- Export product (EP):- The Total weight of the Export Product is 820.48 MT and the same to be incorporated in the license. Import:- (i) Components proposed for import to be allowed under GN-4 with accountability clause. (ii) Spares in the list of stalker/reclaimer are to be allowed as per spares policy. (iii) Item No. 103 -"Splicing kit" to be allowed on net to net basis with accountability clause. The RLA may take necessary action accordingly.			

49	Case No.:32/7/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:16/80-ALC2/2011 01.11.2011	Status: Deferred
	HQ File :01/80/050/00138/AM12/	RLA File :11/24/040/00009/AM12/	Lic.No/Date:1110024726 11.05.2011	Defer Date:13.12.2011
	Decision : The Committee noted the deficiency raised by DHI vide their U.O. Note No. 3(80)/10-TSW(B)/678 dated 24.10.2011 and decided to seek the clarification/details from the firm. The case may be re-listed on 13.12.2011.			

50	Case No.:10/7/80-ALC2/2011	Party Name:MACAWBER BEEKAY PVT.LTD.	Meet No/Date:16/80-ALC2/2011 01.11.2011	Status: Deferred
	HQ File :01/80/050/00116/AM12/	RLA File :05/24/040/00046/AM12/	Lic.No/Date:0510290507 12.05.2011	Defer Date:13.12.2011
	Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 13.12.2011.			

	Case No :15/7/80-ALC2/2011	Party Name:GEA BGR ENERGY	Meet No/Date:16/80-	Status:

51	Case No.:16/7/80-ALC2/2011	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:16/80-ALC2/2011 01.11.2011	Status: Deferred
	HQ File :01/80/050/00121/AM12/	RLA File :04/24/040/00046/AM12/	Lic.No/Date:0410124251 20.05.2011	Defer Date:13.12.2011
	Decision : The Committee noted that the firm has sought time vide their e-mail dated 08.09.2011 for furnishing the information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 13.12.2011.			

52	Case No.:16/7/80-ALC2/2011	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:16/80-ALC2/2011 01.11.2011	Status: Deferred
	HQ File :01/80/050/00122/AM12/	RLA File :04/24/040/00045/AM12/	Lic.No/Date:0410124249 20.05.2011	Defer Date:13.12.2011
	Decision : The representative of the DHI informed the Committee that they have received the firm's reply on 05.10.2011 and case is under study. The Committee, therefore, decided to defer the consideration and to re-list the case on 13.12.2011.			

53	Case No.:36/7/80-ALC2/2011	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:16/80-ALC2/2011 01.11.2011	Status: Deferred
	HQ File :01/80/050/00142/AM12/	RLA File :04/24/040/00051/AM12/	Lic.No/Date:0410124216 20.05.2011	Defer Date:13.12.2011
	Decision : The representative of the DHI informed the Committee that they have received the firm's reply on 05.10.2011 and case is under study. The Committee, therefore, decided to defer the consideration and to re-list the case on 13.12.2011.			

54	Case No.:2/10/80-ALC2/2011	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:16/80-ALC2/2011 01.11.2011	Status: Deferred
	HQ File :01/80/050/00197/AM12/	RLA File :03/94/040/00034/AM12/	Lic.No/Date:0310633321 27.05.2011	Defer Date:13.12.2011
	Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 13.12.2011.			

55	Case No.:3/10/80-ALC2/2011	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:16/80-ALC2/2011 01.11.2011	Status: Deferred
	HQ File :01/80/050/00198/AM12/	RLA File :03/94/040/00035/AM12/	Lic.No/Date:0310633340 27.05.2011	Defer Date:13.12.2011
	Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 13.12.2011.			

	Case No.:17/7/80-ALC2/2011	Party Name:EASTERN EQUIPMENT AND ENGINEERS PRIVATE LIMITED.	Meet No/Date:16/80-ALC2/2011 01.11.2011	Status: Approved
	HQ File :01/80/050/00123/AM12/	RLA File :02/24/040/00031/AM12/	Lic.No/Date:0210159701	

		31.05.2011	
56	Decision : As per the written comments of DIPP received vide their U.O. Note dated 01.11.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Word “Relevant” to be prefixed with the descriptions of import items at Sl. No. 1 & 2. 2. Quantity of import item at Sl. No. 1 to be allowed as 6.483 MT inclusive of 5 % wastage. 3. Quantity of import item at Sl. No. 2 to be allowed as 4.47 MT. inclusive of 2 % wastage The RLA may take necessary action accordingly.		

57	Case No.: 35/7/80-ALC2/2011	Party Name:L&T - MHI TURBINE GENERATORS PVT.LTD.	Meet No/Date:16/80-ALC2/2011 01.11.2011	Status: Deferred
	HQ File :01/80/050/00141/AM12/	RLA File :03/95/040/00125/AM12/	Lic.No/Date:0310633816 31.05.2011	Defer Date:13.12.2011
	Decision : The Committee observed that the firm has not replied to this office letter dated 05.10.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 13.12.2011.			

58	Case No.: 1/7/80-ALC2/2011	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:16/80-ALC2/2011 01.11.2011	Status: Deferred
	HQ File :01/80/050/00107/AM12/	RLA File :09/24/040/00119/AM12/	Lic.No/Date:0910046990 03.06.2011	Defer Date:13.12.2011
	Decision : The Committee observed that the firm has not replied to this office letter dated 05.10.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 13.12.2011.			

59	Case No.: 2/7/80-ALC2/2011	Party Name:DENSO HARYANA PVT. LTD.,	Meet No/Date:16/80-ALC2/2011 01.11.2011	Status: Deferred
	HQ File :01/80/050/00108/AM12/	RLA File :05/23/040/00066/AM12/	Lic.No/Date:0510292671 06.06.2011	Defer Date:13.12.2011
	Decision : The Committee decided to forward a copy of firm's reply dated 24.10.2011 to DHI for examination and comments. The case may be re-listed on 13.12.2011.			

60	Case No.: 11/7/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:16/80-ALC2/2011 01.11.2011	Status: Deferred
	HQ File :01/80/050/00117/AM12/	RLA File :04/24/040/00065/AM12/	Lic.No/Date:0410124734 08.06.2011	Defer Date:13.12.2011
	Decision : The Committee observed that the firm has not replied to this office letter dated 10.10.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 13.12.2011.			

	Case No.: 12/7/80-ALC2/2011	Partv Name:BHARAT HEAVY	Meet No/Date:16/80-	Status:
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61		ELECTRICALS LIMITED	ALC2/2011 01.11.2011	Deferred
	HQ File :01/80/050/00118/AM12/	RLA File :04/24/040/00067/AM12/	Lic.No/Date:0410124735 08.06.2011	Defer Date:13.12.2011
Decision : The Committee observed that the firm has not replied to this office letter dated 10.10.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 13.12.2011.				

62	Case No.:14/10/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:16/80-ALC2/2011 01.11.2011	Status: Deferred
	HQ File :01/80/050/00209/AM12/	RLA File :61/24/040/00012/AM12/	Lic.No/Date:6110000627 08.06.2011	Defer Date:13.12.2011
Decision : The Committee observed that the firm has not replied to this office letter dated 10.10.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 13.12.2011.				

63	Case No.:13/7/80-ALC2/2011	Party Name:L&T - MHI TURBINE GENERATORS PVT.LTD.	Meet No/Date:16/80-ALC2/2011 01.11.2011	Status: Deferred
	HQ File :01/80/050/00119/AM12/	RLA File :03/95/040/00126/AM12/	Lic.No/Date:0310635194 09.06.2011	Defer Date:13.12.2011
Decision : The Committee observed that the firm has not replied to this office letter dated 05.10.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 13.12.2011.				

64	Case No.:18/7/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:16/80-ALC2/2011 01.11.2011	Status: Deferred
	HQ File :01/80/050/00124/AM12/	RLA File :04/24/040/00317/AM11/	Lic.No/Date:0410124882 13.06.2011	Defer Date:13.12.2011
Decision : The Committee observed that the firm has not replied to this office letter dated 05.10.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 13.12.2011.				

65	Case No.:19/7/80-ALC2/2011	Party Name:PRANAV VIKAS (INDIA) LTD.	Meet No/Date:16/80-ALC2/2011 01.11.2011	Status: Deferred
	HQ File :01/80/050/00125/AM12/	RLA File :05/24/040/00090/AM12/	Lic.No/Date:0510293230 13.06.2011	Defer Date:13.12.2011
Decision : The Committee noted that the firm has sought time vide their letter dated 21.10.2011. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 13.12.2011.				

	Case No.:1/10/80-ALC2/2011	Party Name:INVENSYS INDIA	Meet No/Date:16/80-	Status:

66		PVT., LTD.,	ALC2/2011 01.11.2011	Deferred
	HQ File :01/80/050/00196/AM12/	RLA File :03/94/040/00231/AM12/	Lic.No/Date:0310635806 13.06.2011	Defer Date:13.12.2011
Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 13.12.2011.				

67	Case No.:20/7/80-ALC2/2011	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:16/80- ALC2/2011 01.11.2011	Status: Deferred
	HQ File :01/80/050/00126/AM12/	RLA File :05/23/040/00102/AM12/	Lic.No/Date:0510293271 14.06.2011	Defer Date:13.12.2011
Decision : The Committee observed that the firm has not replied to this office letter dated 10.10.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 13.12.2011.				

68	Case No.:25/7/80-ALC2/2011	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:16/80- ALC2/2011 01.11.2011	Status: Deferred
	HQ File :01/80/050/00131/AM12/	RLA File :03/94/040/00192/AM12/	Lic.No/Date:0310636369 15.06.2011	Defer Date:13.12.2011
Decision : The Committee decided to forward the firm's reply dated 14.09.2010 to DIPP for examination and comments as the matter pertains to them. The case may be re-listed on 13.12.2011.				

69	Case No.:15/10/80-ALC2/2011	Party Name:LALITHA & COMPANY PAPER PRODUCTS PVT LTD.	Meet No/Date:16/80- ALC2/2011 01.11.2011	Status: Deferred
	HQ File :01/80/050/00210/AM12/	RLA File :09/24/040/00067/AM12/	Lic.No/Date:0910047134 15.06.2011	Defer Date:13.12.2011
Decision : The Committee decided to forward a copy of firm's e-mail reply dated 21.10.2011 to DIPP for examination and comments. The case may be re-listed on 13.12.2011.				

70	Case No.:26/7/80-ALC2/2011	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:16/80- ALC2/2011 01.11.2011	Status: Deferred
	HQ File :01/80/050/00132/AM12/	RLA File :05/24/040/00079/AM12/	Lic.No/Date:0510293596 16.06.2011	Defer Date:13.12.2011
Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 13.12.2011.				

71	Case No.:41/7/80-ALC2/2011	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:16/80- ALC2/2011 01.11.2011	Status: Deferred
	HQ File :01/80/050/00147/AM12/	RLA File :05/23/040/00111/AM12/	Lic.No/Date:0510293870 20.06.2011	Defer Date:13.12.2011
Decision : The Committee observed that the firm has not replied to this office letter dated 10.10.2011				

calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 13.12.2011.

72	Case No.: 9/13/80-ALC2/2011	Party Name:A RAYMOND FASTENERS INDIA PRIVATE LIMITED	Meet No/Date:16/80-ALC2/2011 01.11.2011	Status: Deferred
	HQ File :01/80/050/00254/AM12/	RLA File :31/83/040/00046/AM12/	Lic.No/Date:3110048833 23.06.2011	Defer Date:13.12.2011
	Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 13.12.2011.			

73	Case No.: 11/10/80-ALC2/2011	Party Name:EASTERN EQUIPMENT AND ENGINEERS PRIVATE LIMITED.	Meet No/Date:16/80-ALC2/2011 01.11.2011	Status: Approved
	HQ File :01/80/050/00206/AM12/	RLA File :02/24/040/00059/AM12/	Lic.No/Date:0210161336 28.06.2011	
	Decision : As per the written comments of DIPP received vide their U.O. Note dated 01.11.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Net weight of export product to be specified as 13.5 MT. 2. Description of import item at Sl. No. 1 to be modified as “Stainless Steel Pipe of relevant grade and diameter” and its quantity to be allowed as 1.02 Kgs/Kg. content in the export product. 3. Description of import item at Sl. No. 2 to be modified as “Mild Steel Plates of relevant thickness” and its quantity to be allowed as 1.05 Kgs/Kg. content in the export product The RLA may take necessary action accordingly.			

74	Case No.: 2/13/80-ALC2/2011	Party Name:RAJ ENGINEERING CO	Meet No/Date:16/80-ALC2/2011 01.11.2011	Status: Deferred
	HQ File :01/80/050/00247/AM12/	RLA File :03/95/040/00153/AM12/	Lic.No/Date:0310639510 30.06.2011	Defer Date:13.12.2011
	Decision : The Committee observed that the firm has not replied to this office letter dated 05.10.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 13.12.2011.			

75	Case No.: 7/10/80-ALC2/2011	Party Name:PRANAV VIKAS (INDIA) LTD.	Meet No/Date:16/80-ALC2/2011 01.11.2011	Status: Deferred
	HQ File :01/80/050/00202/AM12/	RLA File :05/24/040/00138/AM12/	Lic.No/Date:0510297044 20.07.2011	Defer Date:13.12.2011
	Decision : The Committee observed that the firm has not replied to this office letter dated 05.10.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 13.12.2011.			

	Case No.: 8/10/80-ALC2/2011	Party Name:NEUMAN & ESSER	Meet No/Date:16/80-	Status:

76		ENGINEERING (INDIA) PVT LTD	ALC2/2011 01.11.2011	Deferred
	HQ File :01/80/050/00203/AM12/	RLA File :31/82/040/00099/AM12/	Lic.No/Date:3110049329 20.07.2011	Defer Date:13.12.2011
Decision : The Committee observed that the firm has not replied to this office letter dated 05.10.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 13.12.2011.				

77	Case No.:9/10/80-ALC2/2011	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:16/80- ALC2/2011 01.11.2011	Status: Approved
	HQ File :01/80/050/00204/AM12/	RLA File :31/82/040/00107/AM12/	Lic.No/Date:3110049381 22.07.2011	
Decision : The Committee noted that the firm has not sought wastage. For certain export items like item no 2 & 4 there is only one import item & the firm has mentioned at Appendix 11A that there is no indigenous input. So there is no manufacturing activity involved with these items. So these export items along with their import items may be deleted. As per the written comments of DHI received vide their U.O. Note No.3(65)/10-TSW(B)/592 dated 04.10.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- (i)Export item 2 & 4 and Import Items 45,51 & 52 to be deleted. (ii)All other import items are components & to be allowed under GN-4. The RLA may take necessary action accordingly.				

78	Case No.:17/10/80-ALC2/2011	Party Name:MAGNETI MARELLI UM ELECTRONICS SYSTEMS PVT.LTD.,	Meet No/Date:16/80- ALC2/2011 01.11.2011	Status: Deferred
	HQ File :01/80/050/00212/AM12/	RLA File :05/24/040/00151/AM12/	Lic.No/Date:0510297654 26.07.2011	Defer Date:13.12.2011
Decision : The Committee noted that the firm's reply has been sent to DIT on 21.10.2011 for examination and comments. The Committee therefore decided to await the comments of DIT and to re-list the case on 13.12.2011.				

79	Case No.:3/13/80-ALC2/2011	Party Name:J PAN TUBULAR COMPONENTS PVT.LIMITED	Meet No/Date:16/80- ALC2/2011 01.11.2011	Status: Deferred
	HQ File :01/80/050/00248/AM12/	RLA File :05/23/040/00167/AM12/	Lic.No/Date:0510298976 08.08.2011	Defer Date:13.12.2011
Decision : The Committee decided to forward a copy of firm's reply dated 31.10.2011 to DIPP for examination and comments. The case may be re-listed on 13.12.2011.				

80	Case No.:6/13/80-ALC2/2011	Party Name:TITANIUM TANTALUM PRODUCTS LIMITED	Meet No/Date:16/80- ALC2/2011 01.11.2011	Status: Deferred
	HQ File :01/80/050/00251/AM12/	RLA File :04/24/040/00141/AM12/	Lic.No/Date:0410127136 16.08.2011	Defer Date:13.12.2011
Decision : The Committee observed that the firm has not replied to this office letter dated 05.10.2011				

calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 13.12.2011.

81	Case No.: 7/13/80-ALC2/2011	Party Name:KONE ELEVATOR INDIA PVT LTD	Meet No/Date:16/80-ALC2/2011 01.11.2011	Status: Approved
	HQ File :01/80/050/00252/AM12/	RLA File :04/24/040/00142/AM12/	Lic.No/Date:0410127137 16.08.2011	
	Decision : As per the written comments of DIPP received vide their U.O. Note dated 01.11.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Description of Export product to be modified as “ Elevator/Lift “Model No. B-MONO-GREEN PW 22/15-19- Qty. 4 Nos., Model No. B-MONO-GREEN PW 15/10-19- Qty. 1 No. & Model No. B-MONO-GREEN PW 20/18-19 -Qty. 3 Nos.” 2. Word “relevant” to be prefixed with the description of import items at Sl. Nos. 38 to 41. (Word “relevant” means that the import items are required to be of the same grade and thickness as contained in the export product.”) 3. Import items from S.No.1 to 41 to be allowed on net to net basis with accountability clause The RLA may take necessary action accordingly.			

82	Case No.: 4/13/80-ALC2/2011	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:16/80-ALC2/2011 01.11.2011	Status: Deferred
	HQ File :01/80/050/00249/AM12/	RLA File :05/24/040/00169/AM12/	Lic.No/Date:0510299731 17.08.2011	Defer Date:13.12.2011
	Decision : As per DHI U.O. Note No. 3(41)/10-TSW(B)/651 dated 01.11.2011, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 13.12.2011:- 1. Information in respect of Sl.No.11 of the Standard Deficiency Format.			

83	Case No.: 5/13/80-ALC2/2011	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:16/80-ALC2/2011 01.11.2011	Status: Deferred
	HQ File :01/80/050/00250/AM12/	RLA File :05/24/040/00170/AM12/	Lic.No/Date:0510299733 17.08.2011	Defer Date:13.12.2011
	Decision : As per DHI U.O. Note No. 3(41)/10-TSW(B)/650 dated 01.11.2011, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 13.12.2011:- 1. Information in respect of Sl.No.3,4,5,6 & 11 of the Standard Deficiency Format. 2. Copy of application with the copy of Advance Authorization & Industrial Approval.			

84	Case No.: 1/16/80-ALC2/2011	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:16/80-ALC2/2011 01.11.2011	Status: Deferred
	HQ File :01/80/050/00318/AM12/	RLA File :03/94/040/00499/AM12/	Lic.No/Date:0310659138 12.10.2011	Defer Date:13.12.2011
	Decision : The Committee noted that a copy of firm’s application has been sent to DHI on 24.10.2011 for			

examination and comments. The Committee decided to send a copy of application to DIPP and defer the case. The case may be re-listed on 13.12.2011.

85	Case No.:2/16/80-ALC2/2011	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:16/80-ALC2/2011 01.11.2011	Status: Deferred
	HQ File :01/80/050/00319/AM12/	RLA File :03/95/040/00533/AM12/	Lic.No/Date:0310659679 14.10.2011	Defer Date:13.12.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to Technical Authorities for examination and submission of comments. The case may be re-listed on 13.12.2011.			

S.No.404

Case No. A/R-136	M/s. Bharat Heavy Electricals Ltd., Haridwar	HQ F.No.01/80/50/00319/AM10/DES.I	Lic. No. & date
Meeting No. 16/12		RA.F.No.61/24/040/00020/AM10	6110000343
Date: 01.11.2011		Ratification of norms	dt.19.08.2009

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 13.12.2011.

S.No.405

Case No.A/R-143	M/s. Diamond Engineering (Chennai) Pvt. Ltd., Chennai	HQ F.No.01/80/050/00594/AM08/ DES-I	Lic.No. & Date
Meeting No. 16/12		RA F.No.04/24/040/00276/AM08	0410092211 dt.20.11.2007
Date: 01.11.2011		Ratification of norms	

The Committee noted the written comments of DIPP received vide their U.O. Note dated 01.11.2011 and decided to merge & ratify the norms in respect of the subject advance authorization as under:-

- (1. Advance Authorization No. 0410089706 dated 29.05.2007,**
- 2. Advance Authorization No. 0410089961 dated 14.06.2007,**
- 3. Advance Authorization No. 0410090764 dated 29.08.2007 &**
- 4. Advance Authorization No. 0410092211 dated 20.11.2007)**

After clubbing/merger of the above-mentioned four Advance Authorizations,

- (i) Description of Export product may be modified as "Fabricated Steel Hardware / Structure made of MS / HR Plates / Sheets / Strips / Angles / Channels/ Beams etc. for Cement Plants (containing 4761.9 MT of imported Steel)".
- (ii) Total net weight of export products may be specified as 5000 MT.

After clubbing/merger, quantity of import items to be allowed as under:

1. Advance Authorization No. 0410089706 dated 29.05.2007

- (i) Word "relevant" may be prefixed with the descriptions of import items at S.No.1, 2 & 3 and the quantities of these items may be allowed as applied for i.e. 2000 MT, 1000 MT & 2000 MT respectively inclusive of 5 % wastage.

2. Advance Authorization No. 0410089961 dated 14.06.2007,

3. Advance Authorization No. 0410090764 dated 29.08.2007 &

4. Advance Authorization No. 0410092211 dated 20.11.2007

Total quantity of welding consumables (CO2 MIG Welding Wire, Welding Electrodes, Stainless Steel MIG Welding Wire etc.) covered by the abovementioned three Advance Authorizations may be allowed as 100 MT.

Clubbing/merger of the four Advance Authorizations and FOB value of exports and CIF value of import items to be examined by R.A.

The RLA may take necessary action accordingly.

S.No.406

Case No.A/R-144	M/s. Diamond	HQ F.No.01/80/050/00338/AM09/ DES-I	Lic.No. & Date
Meeting No. 16/12	Engineering (Chennai) Pvt. Ltd.,	RA F.No.04/24/040/00404/AM08	0410094622 dt.19.03.2008
Date: 01.11.2011	Chennai	Ratification of norms	

The Committee noted the written comments of DIPP received vide their U.O. Note dated 01.11.2011 and decided to merge & ratify the norms in respect of the subject advance authorization as under:-

- (1. Advance Authorization No. 0410093157 dated 11.01.2008,**
- 2. Advance Authorization No. 0410094622 dated 19.03.2008,**
- 3. Advance Authorization No. 0410096034 dated 26.05.2008 &**
- 4. Advance Authorization No. 0410097812 dated 07.08.2008)**

After clubbing/merger of the above-mentioned four Advance Authorizations,

- (i) Description of Export product may be modified as “Fabricated Steel Hardware / Structure made of MS / HR Plates / Strips only for Cement Plants”.
- (ii) Total net weight of export products may be modified as 952.38 MT.

After clubbing/merger, quantity of import items may be allowed as under:

1. Advance Authorization No. 0410093157 dated 11.01.2008

- (i) Word “relevant” may be prefixed with the description of import item at S.No.1 and its quantity may be allowed as applied for i.e. 1000 MT, inclusive of 5 % wastage.

2. Advance Authorization No. 0410094622 dated 19.03.2008,

3. Advance Authorization No. 0410096034 dated 26.05.2008 &

4. Advance Authorization No. 0410097812 dated 07.08.2008

- (i) Total quantity of welding Wires & Welding Electrodes covered by the abovementioned three Advance Authorizations may be allowed as 20 MT.
- (ii) Total quantity of welding Fluxes covered by the abovementioned three Advance Authorizations may be allowed equal to the quantity of welding wires.

Clubbing/merger of the four Advance Authorizations and FOB value of exports and CIF value of import items to be checked by R.A.

The RLA may take necessary action accordingly.

S.No.407

Case No.A/R-145	M/s. Diamond	HQ F.No.01/80/162/00884/AM08/ DES-I	Lic.No. & Date
Meeting No. 16/12	Engineering (Chennai) Pvt. Ltd.,	RA F.No.04/24/040/00163/AM08	0410090764 dt.29.08.2007
Date: 01.11.2011	Chennai	Ratification of norms	

The Committee noted the written comments of DIPP received vide their U.O. Note dated 01.11.2011 and decided to merge & ratify the norms in respect of the subject advance authorization as under:-

- (1. Advance Authorization No. 0410089706 dated 29.05.2007,**

- 2. Advance Authorization No. 0410089961 dated 14.06.2007,**
3. Advance Authorization No. 0410090764 dated 29.08.2007 &
4. Advance Authorization No. 0410092211 dated 20.11.2007)

After clubbing/merger of the above-mentioned four Advance Authorizations,

- (i) Description of Export product may be modified as “Fabricated Steel Hardware / Structure made of MS / HR Plates / Sheets / Strips / Angles / Channels/ Beams etc. for Cement Plants (containing 4761.9 MT of imported Steel)”.
- (ii) Total net weight of export products may be specified as 5000 MT.

After clubbing/merger, quantity of import items may be allowed as under:

- 1. Advance Authorization No. 0410089706 dated 29.05.2007**

- (i) Word “relevant” may be prefixed with the descriptions of import items at S.No.1, 2 & 3 and the quantities of these items may be allowed as applied for i.e. 2000 MT, 1000 MT & 2000 MT respectively inclusive of 5 % wastage.

- 2. Advance Authorization No. 0410089961 dated 14.06.2007,**
3. Advance Authorization No. 0410090764 dated 29.08.2007 &
4. Advance Authorization No. 0410092211 dated 20.11.2007

Total quantity of welding consumables (CO2 MIG Welding Wire, Welding Electrodes, Stainless Steel MIG Welding Wire etc.) covered by the abovementioned three Advance Authorizations to be allowed as 100 MT.

Clubbing/merger of the four Advance Authorizations and FOB value of exports and CIF value of import items to be checked by R.A.

The RLA may take necessary action accordingly.

S.No.408

Case No.A/R-146	M/s. Diamond	HQ F.No.01/80/050/00178/AM08/ DES-I	Lic.No. & Date
Meeting No. 16/12	Engineering (Chennai) Pvt. Ltd.,	RA F.No.04/24/040/00086/AM08	0410089961 dt.14.06.2007
Date: 01.11.2011	Chennai	Ratification of norms	

The Committee deliberated the written comments of DIPP received vide their U.O. Note dated 01.11.2011 and decided to ratify the norms in respect of the subject advance authorization as under:-

- (1. Advance Authorization No. 0410089706 dated 29.05.2007,**
2. Advance Authorization No. 0410089961 dated 14.06.2007,
3. Advance Authorization No. 0410090764 dated 29.08.2007 &
4. Advance Authorization No. 0410092211 dated 20.11.2007)

After clubbing/merger of the above-mentioned four Advance Authorizations,

- (i) Description of Export product may be modified as “Fabricated Steel Hardware / Structure made of MS / HR Plates / Sheets / Strips / Angles / Channels/ Beams etc. for Cement Plants (containing 4761.9 MT of imported Steel)”.
- (ii) Total net weight of export products may be specified as 5000 MT.

After clubbing/merger, quantity of import items may be allowed as under:

- 1. Advance Authorization No. 0410089706 dated 29.05.2007**

- (ii) Word “relevant” may be prefixed with the descriptions of import items at S.No.1, 2 & 3 and the quantities of these items may be allowed as applied for i.e. 2000 MT, 1000 MT & 2000 MT respectively inclusive of 5 % wastage.

- 2. Advance Authorization No. 0410089961 dated 14.06.2007,**
- 3. Advance Authorization No. 0410090764 dated 29.08.2007 &**
- 4. Advance Authorization No. 0410092211 dated 20.11.2007**

Total quantity of welding consumables (CO2 MIG Welding Wire, Welding Electrodes, Stainless Steel MIG Welding Wire etc.) covered by the abovementioned three Advance Authorizations may be allowed as 100 MT.

Clubbing/merger of the four Advance Authorizations and FOB value of exports and CIF value of import items

The RLA may take necessary action accordingly.

S.No.409

Case No.A/R-147	M/s. Diamond	HQ F.No.01/80/050/00617/AM09/ DES-I	Lic.No. & Date
Meeting No. 16/12	Engineering (Chennai) Pvt. Ltd.,	RA F.No.04/24/040/00032/AM08	0410096034 dt.26.05.2008
Date: 01.11.2011	Chennai	Ratification of norms	

The Committee deliberated the written comments of DHI received vide their U.O. Note dated 01.11.2011 and decided to ratify the norms in respect of the subject advance authorization as under:-

- (1. Advance Authorization No. 0410093157 dated 11.01.2008,**
- 2. Advance Authorization No. 0410094622 dated 19.03.2008,**
- 3. Advance Authorization No. 0410096034 dated 26.05.2008 &**
- 4. Advance Authorization No. 0410097812 dated 07.08.2008)**

After clubbing/merger of the above-mentioned four Advance Authorizations,

- (i) Description of Export product may be modified as “Fabricated Steel Hardware / Structure made of MS / HR Plates / Strips only for Cement Plants”.
- (ii) Total net weight of export products may be modified as 952.38 MT.

After clubbing/merger, quantity of import items may be allowed as under:

1. Advance Authorization No. 0410093157 dated 11.01.2008

- (i) Word “relevant” may be prefixed with the description of import item at S.No.1 and its quantity may be allowed as applied for i.e. 1000 MT, inclusive of 5 % wastage.

2. Advance Authorization No. 0410094622 dated 19.03.2008,

3. Advance Authorization No. 0410096034 dated 26.05.2008 &

4. Advance Authorization No. 0410097812 dated 07.08.2008

- (i) Total quantity of welding Wires & Welding Electrodes covered by the abovementioned three Advance Authorizations may be allowed as 20 MT.
- (ii) Total quantity of welding Fluxes covered by the abovementioned three Advance Authorizations may be allowed equal to the quantity of welding wires.

Clubbing/merger of the four Advance Authorizations and FOB value of exports and CIF value of import items

The RLA may take necessary action accordingly.

S.No.410

Case No.A/R-148		HQ F.No.01/80/050/00832/AM09/ DES-I	Lic.No. & Date
Meeting No. 16/12	M/s. Diamond Engineering	RA F.No.04/24/040/00115/AM09	0410097812 dt.07.08.2008

	Engineering (Chennai) Pvt. Ltd., Chennai		01.07.2008
Date: 01.11.2011		Ratification of norms	

The Committee deliberated the written comments of DHI received vide their U.O. Note dated 01.11.2011 and decided to ratify the norms in respect of the subject advance authorization as under:-

- (1. Advance Authorization No. 0410093157 dated 11.01.2008,
2. Advance Authorization No. 0410094622 dated 19.03.2008,
3. Advance Authorization No. 0410096034 dated 26.05.2008 &
4. Advance Authorization No. 0410097812 dated 07.08.2008)**

After clubbing/merger of the above-mentioned four Advance Authorizations,

- (i) Description of Export product may be modified as “Fabricated Steel Hardware / Structure made of MS / HR Plates / Strips only for Cement Plants”.
- (ii) Total net weight of export products may be modified as 952.38 MT.

After clubbing/merger, quantity of import items may be allowed as under:

1. Advance Authorization No. 0410093157 dated 11.01.2008

- (i) Word “relevant” may be prefixed with the description of import item at S.No.1 and its quantity may be allowed as applied for i.e. 1000 MT, inclusive of 5 % wastage.

2. Advance Authorization No. 0410094622 dated 19.03.2008,

3. Advance Authorization No. 0410096034 dated 26.05.2008 &

4. Advance Authorization No. 0410097812 dated 07.08.2008

- (i) Total quantity of welding Wires & Welding Electrodes covered by the abovementioned three Advance Authorizations may be allowed as 20 MT.
- (ii) Total quantity of welding Fluxes covered by the abovementioned three Advance Authorizations may be allowed equal to the quantity of welding wires.

Clubbing/merger of the four Advance Authorizations and FOB value of exports and CIF value of import items

The RLA may take necessary action accordingly.

S.No.411

Case No. A/R-01	M/s. Bharat Heavy Electricals Ltd.,	HQF.No.01/80/050/00419/AM10/DES.I	Lic. No. & date
Meeting No. 16/12		RA.FNo.11/24/040/00016/AM10	1110021021 dt.08.09.2009
Date: 01.11.2011		Ratification of norms	

As per the written comments of DHI received vide their U.O. Note No.3(80)10-TSW(B)571 dated 23.09.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

1. Import of item no 4 (Ferroform tubes) is allowed at 72.5 Kg with 2% wastage.

The RLA may take necessary action accordingly.

S.No.412

Case No. A/R-18	M/s. Theysenkrup Industries India Pvt. Ltd. Bonga	HQF.No.01/80/050/00022/AM11/DES.I	Lic. No. & date
Meeting No. 16/12		RA.FNo.31/24/040/00198/AM10	3110041936 dt.15.02.2010

10/12	Pvt. Ltd., Pune		dt.13.02.2010
Date: 01.11.2011		Ratification of norms	

The Committee noted the deficiency raised by DHI vide their U.O. Note No. 3(127)/09/TSW(B)/617 Dated 13.10.2011 and decided to ask the firm to furnish the following information and to re-list the case on 13.12.2011:-

1. Item no 6 of import-(H beam)- Justification of enhanced weight of export product vis-a vis net weight of inputs earlier & now.
2. Item no 24 of import-(Sealing tape)- To submit specific usage of tape.

S.No.413

Case No. A/R-20	M/s. Marks Pryor Marketing Technology Pvt. Ltd.,	HQF.No.01/80/050/00827/AM10/DES.I	Lic. No. & date
Meeting No. 16/12		RA.F.No.31/24/040/00213/AM10	3110042306 dt.10.03.2010
Date: 01.11.2011		Ratification of norms	

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 13.12.2011.

S.No.414

Case No. A/R-23	M/s. Bharat Heavy Electricals Ltd., Haridwar	HQF.No.01/80/050/00232/AM11/DES.I	Lic. No. & date
Meeting No. 16/12		RA.F.No.61/24/040/00024/AM11	6110000457 dt.17.06.2010
Date: 01.11.2011		Ratification of norms	

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 13.12.2011.

S.No.415

Case No. A/R-58	M/s. Elecon Engineering Co. Ltd., Gujarat	HQF.No.01/80/162/0000518/AM11/DES.I	Lic. No. & date
Meeting No. 16/12		RA.F.No.34/82/042/00007/AM04	3410008330 dt.29.08.2003
Date: 01.11.2011		Ratification of norms	

The Committee noted that the firm reply dated 25.08.2011 has been sent to DHI on 04.10.2011 for examination and comments. The committee decided to defer the case and to re-list the case on 13.12.2011.

S.No.416

Case No. A/R-59	M/s. Apex Test Technologies, Bangalore	HQF.No.01/80/050/0000831/AM10/DES.I	Lic. No. & date
Meeting No. 16/12		RA.F.No.07/21/040/00797/AM10	0710069015 dt.21.12.2009
Date: 01.11.2011		Ratification of norms	

The Committee noted that the firm has requested for postponement of personal hearing by 2 weeks. The Committee, therefore, decided to advise the firm again to appear before NC on 15.11.2011 to explain their case in person along with information sought from them and facts of the case failing which their case will be rejected. The case may be re-listed on 15.11.2011.

S.No.417

Case No. A/R-62	M/s. The	HQF.No.01/81/050/00052/AM08/DES.I	Lic. No. & date
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Meeting No. 16/12	Saraswati Industrial Syndicate Ltd., New Delhi	RA.F.No.05/24/040/01081/AM07	0510202875 dt.24.04.2007
Date: 01.11.2011		Revision of norms	

As per DHI 's U.O. Note No. 3(41)/10-TSW(B)/652dated 01.11.2011, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 13.12.2011: -

1. Firm to justify the requirement with documentary evidence that the testing was mandatory & it needs 4 gaskets for the same.

S.No.418

Case No. A/R-81	M/s. IDMC	HQF.No.01/80/050/00011/AM09/DES.I	Lic. No. & date
Meeting No. 16/12	Limited, Anand, Gujarat	RA.F.No.34/24/040/00093/AM05	3410011527 dt.20.09.2004
Date: 01.11.2011			

The Committee decided to forward a copy of firm's reply dated 21.10.2011 to DIPP for examination and comments. The case may be re-listed on 13.12.2011.

S.No.419

Case No. A/R-93	M/s. The Saraswati Industrial Syndicate Ltd.,	HQF.No.01/80/050/00331/AM11/DES.I	Lic. No. & date
Meeting No. 16/12		RA.F.No.05/24/040/00176/AM11	0510270623 dt.16.08.2010
Date: 01.11.2011			

As per the written comments of DIPP received vide their U.O. Note dated 01.11.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

1. Net empty weight of export products at Sl. No. 3 & 4 to be modified as 366.231 MT & 350.19 MT respectively.
2. Quantities of import items at Sl. Nos. 19 & 20 to be allowed as 6.509 MT. & 8.98 MT respectively inclusive of 22.2 % wastage after 1/3rd recovery..
3. Weights of import items at Sl. No. 28 & 29 to be allowed as 15726 Kgs. & 16168 Kgs. respectively inclusive of 2 % wastage.
4. Weight of import item at Sl. No. 39 to be allowed as 6258 Kgs. inclusive of 58 % wastage after 20 % recovery.

The RLA may take necessary action accordingly.

S.No.420

Case No. A/R-139	M/s. Cartoon Sanitation Pvt. Ltd., Mathura(UP)	HQF.No.01/80/050/00824/AM11/DES.I	Lic. No. & date
Meeting No. 16/12		RA.F.No.06/24/040/00056/AM11	0610020559 dt.12.01.2011
Date: 01.11.2011		Ratification of norms	

On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 13.12.2011: -

1. Information in respect of Sl.No.4 & 5 of the Standard Deficiency Format.

S.No.421

Case No. A/R-140	M/s. Engineering Pvt	G.B. HQF.No.01/80/050/00682/AM11/DES.I	Lic. No. & date
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Meeting No. 16/12	Engineering Pvt. Ltd., Tiruchirapalli	RA.F.No.04/24/040/00196/AM11	0410119183 dt.25.11.2010
Date: 01.11.2011		Ratification of norms	

As per DHI U.O. Note No. 3(06)/09-TSW(B/653) dated 01.11.2011, the Committee decided to call for the following discrepancies which need information/clarification from the firm and to re-list the case on 13.12.2011:

1. Specific "Parts of water wall panels, bends coil & Superheater" to be manufactured by the firm.
2. Specification of export product i.e. steam generation rate etc..
3. The major quantity of import is the item no 4.(295.6 MT). The firm may give calculation supported by the drawing. (Dimensions highlighted & correlated with the calculation.).
4. The export product should consist of other items in addition to plates & pipes. The firm may give proper weight balance of the export product. All duly certified by C.E.

S.No.422

Case No. A/R-141	M/s. Atherm Thermal Solutions India Pvt. Ltd., Bangalore	HQF.No.01/80/050/00882/AM11/DES.I	Lic. No. & date
Meeting No. 16/12		RA.F.No.07/24/040/00463/AM11	
Date: 01.11.2011		Ratification of norms	

The Committee noted that DC(MSME), vide their U.O. note No. 30(84)/2011-ME dated 27.10.2011 informed that the firm's application does not have complete information to arrive on the wastage during process manufacturing and the items of import seem to be components. The Committee, therefore, decided that the firm may be asked to furnish the following information and to re-list the case on 13.12.201:-

1. Drawing photograph/sample (if any) and use of export product etc.
2. Process flow chart indicating process of manufacturing and fitment of components
3. Drawing showing placement of components
4. Difference between two typed tubes sought for import and their size/specification.
5. Difference in various typed fins and their placement in the export product
6. Process to be carried out on imported inputs, and justification of qty. asked for

S.No.423

Case No. A/R-142	M/s. Ohsung Electronics (I) Pvt. Ltd.,	HQF.No.01/80/050/00509/AM11/DES.I	Lic. No. & date
Meeting No. 16/12		RA.F.No.31/24/040/00113/AM11	
Date: 01.11.2011		Ratification of norms	

As per the written comments of DIPP received vide their U.O. Note dated 01.11.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

1. Net weight of 59.7 MT to be specified with quantity of export product.
2. Quantity of import item at Sl.No. 1 to be allowed as 59.82 MT inclusive of 11.4% wastage after 1/3rd recovery.
3. Quantity of import item at Sl.No. 2 to be allowed as 8.32 MT inclusive of 38.7 % wastage after 1/3rd recovery.

The RLA may take necessary action accordingly.

S.No.104

Case No.C-04	M/s. Kusalava International Ltd	HQ F.No.01/80/162/00021/AM10/DES.I
Meeting No. 16/12		

Meeting No. 16/12	International Tubular Services (India) Pvt. Ltd., Talaja	Fixation of Standard Input Output Norms (SION) for the export of "Cylinder Liners"
Date: 01.11.2011		

The Committee noted that the applicant firms have not obtained Advance Authorization for the said export product. Further, the firm are unable to furnish the requisite data without which fixation of Standard Input Output Norms (SION) for the export of "Cylinder Liners" is very difficult. The Committee, therefore, decided to inform EEPC about the same and request them to ask concerned Company/firm to obtain the Advance Authorization.

The RLA may take necessary action accordingly.

S.No.105

Case No. C-01	M/s. BOSCH Limited, Bangalore	F.No.01/80/162/1193/AM09/DES.I
Meeting No. 16/12		Fixation of SION for the export product "Common Rail Injector Parts"
Date: 01.11.2011		

As per DHI U.O. Note No. 3(104)/11-TSW(B) dated 25.10.2011, the Committee decided to ask the firm to submit volume based wastages calculation of valve piece and injector body as wastage are high. The case may be re-listed the case on 13.12.2011.

S.No.106

Case No. C- 03	M/s. PTC Industries Ltd.,	F.No.01/80/162/00535/AM11/DES.I
Meeting No. 16/12		Clarification on admissibility of DEPB benefit against export product "Hatch used in Barges is covered under DEPB Sl.No.530B of product Code 61.
Date: 01.11.2011		

The Committee noted that all members of Technical Authorities have agreed with the written comments of DIPP received vide their U.O. Note No.12/9/2011-TSW/52 dated 05.08.2011. The Committee, therefore agreed to send the following views on admissibility of DEPB benefit against export product "Hatch" used in Barges under DEPB Sl.No.530B (product Code 61) is as under:-

1. As per the Bill of Materials (BOM) for "Hatch", it is seen that it is an assembly of 14 components and out of the 14 components, two main components namely, "Cover" and "Coaming" comprises of about 75 % of weight of the complete assembly i.e. "Hatch".
2. As per the manufacturing process for "Cover" and "Coaming", stainless steel plates are cut into required shape and then bend in a die in hydraulic press. The manufacturing process involves cutting, bending in a die, welding, grinding and finishing operations.
3. Bending operation of Stainless Steel plates does not appear to be covered under forging as claimed by the firm and, therefore, above two components does not appear to be covered under "Stainless Steel Forgings".
4. In view of above complete assembly i.e. "Hatch" may not be called an identifiable ready to use machined part/component made wholly or predominantly of Stainless Steel (not less than 90 % by weight) manufactured through forging process.

DEPB (PC-IV) Section may take necessary action accordingly.

S.No.107

Case No. C- 04	M/s. International Tubular Services (India) Pvt. LTd., Talaja	F.No.01/80/162/00007/AM12/DES.I
Meeting No. 16/12		Fixation of wastage norms for the export product "4 ¾ Energie Jar (Parts of Oil Field Equipment / Drilling Machinery) and components in respect of 100% EOU
Date: 01.11.2011		

The Committee noted that the firm's reply dated 05.10.2011 has been sent to DHI on 11.10.2011 for examination

The Committee noted that the firm's reply dated 05.10.2011 has been sent to DHI on 11.10.2011 for examination and comments. The Committee, therefore decided to defer the case and to re-list on 13.12.2011.

S.No.108

Case No. C- 05	M/s. Brady Company India	F.No.01/80/162/01100/AM11/DES.I
Meeting No. 16/12	Pvt. Ltd.,	Fixation of SION for the export product "High Performance Electronic Trackers and Die-Cuts parts" in respect of 100% EOU.
Date: 01.11.2011		

The Committee noted that the firm's reply dated 09.09.2011 has been sent to C&PC on 05.10.2011 for examination and comments. The case decided to defer the case and to re-list on 13.12.2011.

S.No.109

Case No. C - 07	M/s. BOSCH	HQF.No.01/80/162/00683/AM10/DES.I
Meeting No. 16/12	Limited, Bangalore	Request for fixation of SION for the export product "Viz. Common Rail Pump"
Date: 01.11.2011		

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 13.12.2011.

S.No.110

Case No. C - 08	M/s. Ultra Engineers,	HQF.No.01/80/162/00262/AM12/DES.I
Meeting No. 16/12	Pune	Fixation of wastage norms for special Brand Rate Duty Draw Back against deemed export"
Date: 01.11.2011		

The representative of the DIPP informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 13.12.2011.

S.No.111

Case No. C - 09	M/s. Ultra	HQF.No.01/80/162/00263/AM12/DES.I
Meeting No. 16/12	Engineers, Pune	Fixation of wastage norms for special Brand Rate Duty Draw Back against deemed export"
Date: 01.11.2011		

The representative of the DIPP informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 13.12.2011.

S.No.112

Case No. C - 10	M/s. Ultra	HQF.No.01/80/162/00249/AM12/DES.I
Meeting No. 16/12	Engineers, Pune	Fixation of wastage norms for special Brand Rate Duty Draw Back against deemed export"
Date: 01.11.2011		

The representative of the DIPP informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 13.12.2011.

S.No.113

Case No. C - 20	M/s. ITS India Pvt.	HQF.No.01/80/162/00287/AM12/DES.I
Meeting No. 16/12	LTd., Taloja	Fixation of input output norms for the export product "6 ½ Energie Jar (Parts of Oil Field Equipment/ Drilling Machinery) and components thereof".
Date: 01.11.2011	(Maharashtra)	

The Committee observed that the firm has not replied to this office letter dated 05.10.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 13.12.2011.

S.No.114

Case No. C - 21	M/s. ITS India Pvt.	HQF.No.01/80/162/00234/AM12/DES.I
Meeting No. 16/12	Ltd., Taloja	Fixation of ad-hoc norms under para 6.8(e) of FTP 2009-14 for the export product " 8" Energie Energizaar (Parts of Oil field Equipment / Drilling Machinery) and components thereof".
Date: 01.11.2011	(Maharashtra)	

The Committee observed that the firm has not replied to this office letter dated 05.10.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 13.12.2011.

S.No.115

Case No. C - 23	Reference received from PC-VI of M/s. Getrag Hi-Tech Gears Pvt. TLd., Bhiwani(Rajasthan)	HQF.No.01/80/92/180/NORMS/AM12/PC-VI/DES.I
Meeting No. 16/12		Fixation of input output wastage norms for eh export product "Timing Gears" in respect of LOP NO.03-129/99-100%EOU.
Date: 01.11.2011		

The Committee noted that firm's application has been sent to DHI on 19.10.2011 for examination and Comments. The Committee, therefore, decided to defer the case and to re-list the case on 13.12.2011

S.No.116

Case No. C - 24	M/s. Ultra Engineers, Pune	HQF.No.01/80/162/00635/AM12/DES.I
Meeting No. 16/12		Fixation of wastage norms for Special Brand Rate Duty Draw Back against Export Supplies to 100% EOU.
Date: 01.11.2011		

The representative of the DIPP informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 13.12.2011.

S.No.117

Case No. C - 25	M/s. Ultra Engineers, Pune	HQF.No.01/80/162/00637/AM12/DES.I
Meeting No. 16/12		Fixation of wastage norms for Special Brand Rate Duty Draw Back against Export Supplies to 100% EOU.
Date: 01.11.2011		

The representative of the DIPP informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 13.12.2011.

S.No.118

Case No. C - 26	M/s. Ultra Engineers, Pune	HQF.No.01/80/162/00638/AM12/DES.I
Meeting No. 16/12		Fixation of wastage norms for Special Brand Rate Duty Draw Back against Export Supplies to 100% EOU.
Date: 01.11.2011		

The representative of the DIPP informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 13.12.2011.

S.No.119

Case No. C - 27	M/s. Ultra Engineers, Pune	HQF.No.01/80/162/00639/AM12/DES.I
Meeting No. 16/12		Fixation of wastage norms for Special Brand Rate Duty Draw Back against Export Supplies to 100% EOU.
Date: 01.11.2011		

The representative of the DIPP informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 13.12.2011.

S.No.120

Case No. C - 28	M/s. Ultra Engineers, Pune	HQF.No.01/80/162/00640/AM12/DES.I
Meeting No. 16/12		Fixation of wastage norms for Special Brand Rate Duty Draw Back against Export Supplies to 100% EOU.
Date: 01.11.2011		

The representative of the DIPP informed the Committee that the case is under examination. The Committee

The representative of the DIPP informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 13.12.2011.

S.No.121

Case No. C - 29	M/s. Ultra Engineers, Pune	HQF.No.01/80/162/00636/AM12/DES.I
Meeting No. 16/12		Fixation of wastage norms for Special Brand Rate
Date: 01.11.2011		Duty Draw Back against Export Supplies to 100% EOU.

The representative of the DIPP informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 13.12.2011.

S.No.122

Case No. C - 30	M/s. Ultra Engineers, Pune	HQF.No.01/80/162/00634/AM12/DES.I
Meeting No. 16/12		Fixation of wastage norms for Special Brand Rate
Date: 01.11.2011		Duty Draw Back against Export Supplies to 100% EOU.

The representative of the DIPP informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 13.12.2011.
